

**Central Administrative Tribunal  
Jammu Bench, Jammu**



T.A. No.5539/2021  
(S.W.P. No.2338/2010)

Tuesday, this the 25<sup>th</sup> day of May, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Tarun Shridhar, Member (A)**

1. S. Taranjeet Singh,  
Age 34 years,  
S/o S. Khazan Singh,  
R/o Ward No.6, Tehsil Haveli,  
District Poonch.
2. Paramjeet Kour,  
Age 26 years,  
D/o S. Kulbir Singh,  
R/o Village Ajote,  
Tehsil Haveli,  
District Poonch.

..Applicants

(Mr. Raghu Mehta, Advocate)

VERSUS

1. State of Jammu and Kashmir through  
Commissioner/Secretary Handicrafts,  
J&K Government,  
Civil Secretariat, Jammu.
2. Director,  
Handicrafts, J&K Government, Jammu.
3. District Development Commissioner,  
Poonch.
4. Assistant Director Handicrafts,  
Poonch.

..Respondents

(Mr. Rajesh Thappa, Deputy Advocate General)

**ORDER (ORAL)****Mr. Justice L. Narasimha Reddy:**

Mr. Raghu Mehta, learned counsel for applicants submits that he has no instructions from his clients for the past several years and he reports no instructions.

2. Therefore, the T.A. is dismissed on reporting of no instructions. There shall be no order as to costs.

**( Tarun Shridhar )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**May 25, 2021**  
/sunil/rk/ankit/sd